

(ख) सन् १९५४ में किन किन राज्यों में रोक लगाई जाने वाली है ?

†[OPIUM CULTIVATION IN INDIA

\*15. SHRI KISHORI RAM: Will the Minister for FINANCE be pleased to state:

(a) the names of the States where opium cultivation was prohibited in 1954; and

(b) the names of the States where its cultivation is proposed to be banned in 1955?]

राजस्व तथा प्रतिरक्षा व्यय मंत्री (श्री ए० सी० गुहा) : (क) १९५४ से हिमाचल प्रदेश और उत्तर प्रदेश के देहरादून और देहरी-गढ़वाल जिलों में अफीम के उत्पादन का निषेध कर दिया गया।

(ख) १९५४ में केवल उत्तर प्रदेश, मध्यभारत और राजस्थान में अफीम के उत्पादन की अनुमति दी गयी है ; फलतः अन्य सब राज्यों में इसके उत्पादन का निषेध है।

‡[THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. GUHA): (a) Production of opium was banned in the State of Himachal Pradesh and the Dehra Dun and Tehri-Garhwal districts of the State of Uttar Pradesh from 1954.

(b) In 1955, production of opium has been permitted only in the States of Uttar Pradesh, Madhya Bharat and Rajasthan, and consequently it is banned in all other States.]

श्री किशोरी राम : आजकल कौन कौन से राज्यों में अफीम की खेती होती है ?

श्री ए० सी० गुहा : सवाल के जवाब में बतला दिया गया है कि केवल तीन राज्यों यानी उत्तर

†English translation.

प्रदेश, मध्य भारत और राजस्थान में अफीम के उत्पादन की अनुमति दी गई है।

श्री किशोरी राम : रोक लगाये जाने के बाद भी भारत के किन किन राज्यों में अफीम की खेती होती है ?

श्री ए० सी० गुहा : तीन राज्यों में होती है।

INCOME FROM LIQUOR IN PART C STATES

\*16. SHRI D. NARAYAN: Will the Minister for HOME AFFAIRS be pleased to state:

(a) how much excise revenue was derived from foreign liquors and desi wines in Part C States (State-wise) during the years 1951, 1952, 1953 and 1954-55; and

(b) whether prohibition has been introduced in any of the Part C States; if not, why not?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) and (b). A statement showing the position is placed on the Table of the House. [See Appendix X, Annexure No. 1.]

श्री दुषकीनन्दन : मंत्री महोदय ने जो स्टेटमेंट में कछ नं० १ दिया है, उससे यह पता चलता है कि वहां पर गैजुअल प्रोहिबिशन तो शुरू हो गया है पर अंकों से यह दिखाई देता है कि वहां पर दंडी दारु की खपत बढ़ रही है। क्या प्रोहिबिशन करने का यही इगदा है कि वहां पर दंडी दारु की खपत बढ़ती रहे ?

SHRI B. N. DATAR: What the hon. Member says is partly correct. It is decreasing in one direction and increasing in the other.

श्री दुषकीनन्दन : यहां पर अंकों से तो दिखाई दे रहा है कि यह बढ़ रहा है, कम नहीं हो रहा है।

SHRI B. N. DATAR: It is increasing in certain areas and decreasing in

others; on the whole there is an increase.

SHRI D. NARAYAN: I am asking about Kutch only.

SHRI B. N. DATAR: Yes, I say about Kutch also.

श्री दशकीनन्दन : मैं मंत्री महोदय से यह जानना चाहता हूँ कि क्या यह सच है कि दिल्ली में २५ जनवरी सन् १९५५ को २६ तारीख की छुट्टी होने की वजह से, ता० २५ झाड़ू होने के बावजूद, दुकानों में शराब बेचने की खास सहूलियत दी गई थी ताकि लोग रिपब्लिक डे अच्छी तरह से मना सकें और दुकानें खुली रहें ?

SHRI B. N. DATAR: I have no information on this point at all.

श्री दशकीनन्दन : क्या यह बात सच है कि भारत सरकार की जो इमारतें कौन्टि प्लेस में हैं, वे लाइसेंस होल्डरों को ज्यादा किराये के मतलब से दी गई हैं ?

SHRI B. N. DATAR: I should like to have notice, Sir.

SHRI LAVJI LAKHAMSHI: Is it a fact that the Government of Kutch has asked for total prohibition?

SHRI B. N. DATAR: We are considering the whole question and a decision will be taken after we have before us the report of the committee appointed by the Planning Commission. They have appointed a Special Committee to go into the whole question and submit their recommendations for the drawing up of a programme on a national basis.

SHRI LAVJI LAKHAMSHI: What is the financial implication if total prohibition is adopted in Kutch?

SHRI B. N. DATAR: That also is under consideration.

SHRI D. NARAYAN: Have the Government received no report from the Prohibition Committee?

SHRI B. N. DATAR: The Prohibition Committee has not yet submitted its report at all, if my information is correct.

SHRI D. NARAYAN: An interim report has been submitted, I hope.

SHRI B. N. DATAR: I understand an interim report has been submitted. But the whole question will be considered only after the final report has been received, because this question has to be considered on a national basis.

#### GENERAL ELECTIONS

\*17. SHRI H. C. MATHUR: Will the Minister for LAW be pleased to state:

(a) whether the recommendations contained in the report of the Chief Election Commissioner in respect of future General Elections have been considered by Government;

(b) if so, whether Government have taken any decision in respect of the time-table of the next General Elections; and

(c) whether legislatures will be dissolved before the General Elections?

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): (a) If the reference is to the recommendations contained in Volume I of the Report on the first General Elections in India, 1951-52, submitted by the Chief Election Commissioner, then those recommendations have been considered and two Bills to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, have already been introduced in the Lok Sabha.

(b) No.

(c) Does not arise.

SHRI H. C. MATHUR: May I know, Sir, whether it is the recommendation of the Commission that the new legislatures should come into existence